

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/CIVIL APPLICATION NO. 3558 of 2019****In F/MISC. CIVIL APPLICATION NO. 29556 of 2019**

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RANJEETSINH GAMBHIRSINH JADEJA

Versus

AGRICULTURE PRODUCE MARKET COMMITTEE

Appearance:

MR YOGEN N PANDYA(5766) for the Applicant(s) No. 1

MR PANKAJ R DESAI(3120) for the Respondent(s) No. 1

MR. HEMAL SHAH(6960) for the Respondent(s) No. 1

NOTICE SERVED for the Respondent(s) No. 2,3

MR.DIVYANGNA JHALA, AGP for the respondent authority

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**CORAM:HONOURABLE THE CHIEF JUSTICE MR. JUSTICE
ARAVIND KUMAR**

and

HONOURABLE MR. JUSTICE ASHUTOSH J. SHASTRI**Date : 05/05/2022****ORAL ORDER****(PER : HONOURABLE THE CHIEF JUSTICE MR. JUSTICE ARAVIND KUMAR)**

None appears for the petitioner.

This is an application filed without invoking any provisions of law. However, it is stated that by way of said application petitioner is seeking for condonation of delay for 389 days in filing the contempt petition. Section 20 of the Contempt of Courts Act, 1971 being clear and specific and the provisions of the Limitation Act, 1963 being inapplicable to the contempt

proceedings, Civil Application No.3558 of 2019 cannot be entertained and it stands rejected. Notice is discharged.

(ARAVIND KUMAR, C.J.)

(ASHUTOSH J. SHASTRI, J.)

DHARMENDRA KUMAR

